

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE GOPINATH. P.

FRIDAY, THE 12TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) NO.9733 OF 2020

PETITIONER:

DIAMOND AGGREGATES, MANEED P.O.,
PIRAVAM 682 309 REP. BY ITS MANAGING PARTNER,
M.P.PRASAD, AGED 62, S/O. PURUSHAN, THIRUNILATH HOUSE,
IRIMPANAM P.O. - 682 309.

BY ADVS. SRI.DINESH.R.SHENOY,
SRI.EBIN MATHEW &
SRI.ROHIT PREMANANDAN SHENOY,

RESPONDENTS:

1. MANEED GRAMA PANCHAYATH,
MANEED P.O. - 686 664,
REP. BY ITS SECRETARY.
2. THE PANCHAYATH COMMITTEE,
MANEED GRAMA PANCHAYATH,
REPRESENTED BY ITS PRESIDENT,
MANEED P.O.- 686 664.
3. MATHAI T.P, S/O.PAILI,
AGED 58, DIAMOND ACTION COUNCIL,
MANEED,THEKKEDATH HOUSE,
MANEED P.O,PIN-686 664.

R1-2 BY

R3

THIS WRIT PETITION HAVING COME UP FOR ADMISSION
ON 08.05.2020, THE COURT ON THE SAME DAY DELIVERED
THE FOLLOWING:

GOPINATH.P, J

=====
WP(C) NO. 9733 OF 2020

=====
DATED THIS THE 12th DAY OF May, 2020

ORDER

Call on 18.05.2020. Respondents undertake to file their counter affidavits by that date.

GOPINATH.P

JUDGE

Nsd

APPENDIX

PETITIONERS EXTS:

EXHIBIT P1: TRUE PHOTOCOPY OF ENVIRONMENTAL CLEARANCE NO.31/2018 DATED 12/4/2018 ISSUED BY THE DISTRICT ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY (DEIAA), ERNAKULAM.

EXHIBIT P2: TRUE PHOTOCOPY OF INTEGRATED CONSENT TO OPERATE - RENEWAL ISSUED BY THE POLLUTION CONTROL BOARD DATED 17/4/2018.

EXHIBIT P3: TRUE PHOTOCOPY OF EXPLOSIVES LICENSE DATED 17/2/2020 ISSUED BY DEPUTY CHIEF CONTROLLER OF EXPLOSIVES, ERNAKULAM.

EXHIBIT P4: TRUE PHOTOCOPY OF MINING MATES CERTIFICATE OF COMPETENCY DATED 3/9/2018.

EXHIBIT P5: TRUE PHOTOCOPY OF QUARRYING PERMIT DATED 19/7/2019 BY THE ISSUING AUTHORITY, DEPT. OF MINING AND GEOLOGY.

EXHIBIT P6: TRUE PHOTOCOPY OF D&O LICENSE DATED 6/7/2019 ISSUED BY THE FIRST RESPONDENT.

EXHIBIT P7: TRUE PHOTO COPY OF PLAINT DATED 3/9/2018 IN OS NO.414 OF 2018, MUNSIF COURT MUVATTUPUZHA.

EXHIBIT P8: TRUE PHOTOCOPY OF THE ORDER DATED 15/11/2018 IN IA.2460/2018 IN OS.414/2018, MUNSIF COURT, MUVATTUPUZHA.

EXHIBIT P9: TRUE PHOTOCOPY OF JUDGMENT DATED 5/7/2018 IN WP(C)NO.22056/2018. HIGH COURT OF KERALA.

EXHIBIT P10:TRUE PHOTOCOPY OF STOP MEMO DATED 28/9/2019 ISSUED BY THE FIRST RESPONDENT.

EXHIBIT P11:TRUE PHOTOCOPY OF JUDGMENT DATED 10/10/2019 IN WP(C)NO.26250/2019 HIGH COURT OF KERALA.

EXHIBIT P12:TRUE PHOTOCOPY OF RECEIPT DATED 13/2/2020 ISSUED BY THE 1ST RESPONDENT PANCHAYATH.

EXHIBIT P13:TRUE PHOTOCOPY OF THE MINING PLANS APPENDED TO THE APPROVED MINING PLANS OF THE PETITIONER PRODUCED BEFORE THE PANCHAYATH.

EXHIBIT P14:TRUE PHOTOCOPY OF RESOLUTION NUMBER 19 DATED 11/3/2020 ADOPTED BY THE FIRST RESPONDENT PANCHAYATH.

EXHIBIT P15:TRUE PHOTOCOPY OF LETTER DATED 6/3/2020 ISSUED BY THE FIRST RESPONDENT TO THE PETITIONER.

EXHIBIT P16:TRUE PHOTOCOPY OF LETTER DATED 19/3/2020 ISSUED BY KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE TO THE 1ST RESPONDENT.